## GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:6148 ANSWERED ON:30.04.2015 VIOLATION OF NORMS BY POWER COMPANIES Choudhary Shri Ram Tahal;Khaire Shri Chandrakant Bhaurao

## Will the Minister of POWER be pleased to state:

(a) the provisions with regard to registering of criminal complaint against companies violating norms laid down for the distribution of electricity;

(b) whether it has been brought to the notice of the Government that the power consumption reported from the areas where power is being distributed by private companies is more than actual power consumption; and

(c) if so, the details thereof along with the action taken thereon?

## Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER, COAL AND NEW & RENEWABLE ENERGY ( SHRI PIYUSH GOYAL )

(a) : Sections 142 and 146 of the Electricity Act, 2003 provide for punishment for noncompliance of directions by Appropriate Commission.

Under Section 142, if any complaint filed by any person or if the commission is satisfied that any person has contravened any of the provisions of the Electricity Act, 2003 or Rules or Regulations made thereunder or any direction issued by the commission, there is provision for imposing monetary penalty of Rupees One Lakh for each contravention and for continuous failure with an additional penalty which may be extended to six thousand rupees for each day till the failure continues.

Under Section 146 of Electricity Act, 2003, there is a provision for punishment which includes imprisonment for a term which may extend to three months or with fine, which may extend to one lakh rupees, or with both in respect of each offence and in the case of a continuing failure, with an additional fine which may extend to five thousand rupees for every day against anybody including any company, who fails to comply with any order or direction given under this Act, within such time as may be specified in the said order or direction or contravenes or attempts or abets the contravention of any of the provisions of this Act or any rules or regulations made thereunder.

The provisions contained under Section 142 & 146 are in Annex.

(b) & (c) : There is no such specific information available with Government of India.